

[English]

Setting up of T.V. Stations In Tamil Nadu

557. SHRI P.R.S. VENKATESAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set up more T.V. stations in Tamil Nadu;

(b) if so, the names and locations of proposed T.V. stations;

(c) the time by which these stations are likely to be set up; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) to (d). The establishment of additional studio facilities for second channel TV service at Madras and a high power (10KW) TV transmitter with a 300M high tower at Rameshwaram is under implementation in Tamil Nadu as spill-over schemes from the VII Plan. These projects are expected to be commissioned into service during 1992-93 and 1993-94 respectively. Besides, it is also

envisaged to establish a TV studio Centre at Madurai, the lead time for completion of which is about 4 years after commencement of civil works at the site.

[Translation]

Overstay of Pakistanis

558. SHRI RAGHAVJI: Will the PRIME MINISTER be pleased to state:

(a) the state-wise number of visitors from Pakistan who are overstaying in India as on 15 December, 1990;

(b) the action being taken by Government for their repatriation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) A statement, prepared on the basis of the information available, is attached.

(b) As and when any Pakistani national overstays and is detected, action under the Foreigners Act/Rules is taken by the State Governments/Union Territory Administrations to either prosecute him or deport him. The State authorities have been directed to take effective measures to locate and deport overstaying Pak. nationals.

STATEMENT**PAKISTANI NATIONALS**

State-wise information in respect of Pak. nationals who have not gone back to their country after expiry of visa period as on 31.3.1990

<i>Sl. No.</i>	<i>Name of States/UTs</i>	<i>Overstaying in India</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Andhra Pradesh	38